

SHRI INDRAJIT GUPTA : There was a report from some foreign news agency in Tripoli that there had been a further attack. Have you any information about it ?

SHRI B. R. BHAGAT : There is apparently no truth in the report that there was a second US attack on Libya.

PROF. N. G. RANGA : They themselves corrected it to have one more attack.

SHRI B. R. BHAGAT : This is the report I have.

THE PRIME MINISTER[?](SHRI RAJIV GANDHI): I had a report which said that there was no further attack but there was some firing by anti-aircraft guns. Nobody really knows why. But they believe that it was at some reconnaissance plane which might have been fairly high up.

PROF. MADHU DANDAVATE : What about the Indian Embassy ? Any news ?

SHRI B. R. BHAGAT : With regard to the Indian Embassy we are in contact with them. The Indian Embassy and our personnel are safe and luckily the Indian citizens living there are not affected.

PROF. N. G. RANGA : Is it not possible for us to take the move and also to persuade the present conference which is going on to demand an emergency meeting of the United Nations General Assembly ? Certainly we have got majority there. We have no say at all in the Security Council.

SHRI B. R. BHAGAT : Six European countries like FRG, Spain, France, Greece and Netherlands have condemned the attack. Spain and France refused to allow the US aircraft to use their airspace for their flights from US to Libya. The only countries which have supported US bombing raids are Britain, Israel and Canada, while the Australian Government counselled restraint by both sides. The Organisation of African Unity and the Organisation of Islamic Countries have also condemned this attack.

The united voice expressed in this House condemning the aggression against Libya will go a long way in creating the political will in the country, because the escalation of conflicts can lead to a serious situation and it should be our effort to prevent that. The Prime Minister has already appealed for restraint by the United States and all others concerned in this region. In the Non-aligned Bureau meeting of the Foreign Ministers we are discussing this question and the suggestion that has come from the hon. Member—we are viewing it how to pursue this, whether in the Security Council which is already in session or in the General Assembly or in some other manner. But the important point is that further escalation should be prevented so that it should not develop into a major conflict involving other powers and this will be a very serious crisis and we should direct our attention to this. But certainly again I say that I am grateful to all the hon. Members for the support they have given and the lead they have given. This will not only enhance the prestige of this Parliament but actually the world expects the Indian Parliament to give a lead of this kind on a critical matter like this.

RESOLUTION RE : RECENT BOMBING OF TRIPOLI AND BENGHAZI BY US AIRCRAFT

[English]

PROF. N. G. RANGA : I thought that there was going to be some resolution...

MR. SPEAKER : It is coming pronto.

PROF. N. G. RANGA : And then kindly convey the sentiments of this House.

PROF. MADHU DANDAVATE : You being non-aligned in this House, it is better that you move it.

MR. SPEAKER : It is coming Professor Saheb, pronto.

PROF. N. G. RANGA : You kindly convey the unanimous sentiments of this House to the leaders of the Delegations

who are already present here and also the Leader of that unfortunate country which has been the victim of this aggression.

MR. SPEAKER : Yes, Sir.

The House—

Noting with deep shock and indignation the recent bombing raids by U.S.A. on the territory of Libyan Arab Jamahiriya;

Convinced that this action of the U.S.A constitutes a flagrant violation of the sovereignty and territorial integrity of Libya as well as gravely threatens regional and global peace and security;

- (1) Unequivocally condemns the U.S. action which is in total disregard of international law and constitutes nothing less than a clear act of aggression;
- (2) Expresses complete support for and solidarity with the Libyan Arab Jamahiriya in this hour of trial;
- (3) Demands the immediate cessation of provocative and hostile acts against a non-aligned country;
- (4) Earnestly calls upon U.S.A. and all others to exercise the utmost restraint and not do anything to further aggravate the already tense situation in the region;
- (5) Endorses the collective stand taken by the non-aligned movement at the Emergency Session of Foreign Ministers and Heads of delegations at the Ministerial level meeting of the Coordinating Bureau in New Delhi on April 15, 1986;
- (6) Calls upon the U.N. Security Council to take urgent action to condemn aggression and to prevent the repetition of such acts which violate the International Order and U.N. Charter."

Do I take it that the Resolution is

passed unanimously by this House ?

SEVERAL HON. MEMBERS : Yes.

The Resolution was adopted.

SHRI INDRAJIT GUPTA (Basirhat) : Sir, copies of this Resolution may kindly be forwarded by you to your counterparts in the American Congress and the House of Representatives and also convey it to the representatives of Libya.

MR. SPEAKER : Sure.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND TOURISM :
(SHRI H. K. L. BHAGAT) : Copies of
this Resolution may be sent to the Libyan
Government also and also to Governments
of all the non-aligned nations.

MR. SPEAKER : Definitely. Always
I would like to do that. I know what it
means.

PAPERS LAID ON THE TABLE

Notifications Under Sections 159 of the Customs Act, 1962

[English]

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI JANARDHANA POOJARY) :
I beg to lay on the Table a copy each
of the following Notifications (Hindi and
English versions) under section 159 of the
Customs Act, 1962 :-

- (1) Notification No. 249/86-Customs
published in Gazette of India
dated the 16th April, 1986 to-
gether with an explanatory memo-
randum making certain amend-
ment to Notification No. 213-
Customs dated the 24th Septem-
ber, 1981 so as to withdraw the
partial exemption on fatty acids,
all sorts ;
- (2) Notification No. 250/86-Customs
published in Gazette of India